GOVERNMENT OF INDIA URBAN DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:1383 ANSWERED ON:09.08.2011 INSANITARY CONDITIONS Chavan Shri Harischandra Deoram

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) Whether the Supreme Court has expressed its serious concern over the insanitary conditions in the metropolitan cities in the country;

(b) if so, whether the Government proposes to constitute a committee/group to suggest measures to check highly insanitary conditions and disposal of solid wastes; and

(c) if so, the time by which the committee is likely to be constituted.

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a): A public interest litigation was filed in the Hon'ble Supreme Court of India by Mrs. Almitra H. Patel & another v/s Union of India & others, seeking directions from the Hon'ble Supreme Court of India to the Urban Local bodies as well as the Government of India and the State Governments in the Country, for improving Solid Waste Management practices expeditiously.

(b): Pursuant to the order of the Hon'ble Supreme Court of India dated 16-1-1998, the Ministry of Urban Development, Govt. of India issued Order No.Q-11021/1/97-PHE dated 29th January, 1998 of constitution of an expert Committee to look into the deficiencies in the systems of solid waste management adopted by Class I cities in India and to recommend the measures that need to be taken by Municipal authorities as well as States and Central Government to improve solid waste management services in the country.

(c): The report of the committee was submitted to the Supreme Court on 31st March, 1999. The report was accepted by Supreme Court and circulated to all State Government and Central Government Agencies for further action.